To,
The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail: judicial-ngt@gov.in


Sir,

In continuation with the letter no. 752/OA-787/A.K. Baliyan/2019 dated 31.07.2019, it is also submitted that the industry M/s. Indian Potash Limited, Titawi, Muzaffarnagar has deposited total Rs. 34.50 Lacs as environmental compensation to this board (Copy enclosed).

Encl.: As above.

Yours faithfully,

(Vivek Roy)
Regional Officer

Copy to:
1. Shri Pradeep Mishra, Advocate, Hon’ble Supreme Court/NGT, New Delhi for perusal and necessary action.
2. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
3. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer
Regd. AD

IPL TSC-23/ 839

Date: 17th September 2019

To,
The Chief Environmental Officer (Circle-3)
U.P. Pollution Control Board
TC-12V Vibhuti Khand Gomti Nagar
Lucknow – 226010.


Dear Sir,

Kindly refer to your letter number H35753/C-3/Jal-256/B.Aa/M.Nagar/2019 dated 13-05-2019 (received at Titawi Sugar Complex on 20th May 2019) through which directions have been issued to Indian Potash Limited Unit Titawi Sugar Complex, Titawi, Muzaffarnagar. In the compliance of the directions, we would wish to submit as under:


<table>
<thead>
<tr>
<th>SL No.</th>
<th>Amount in Lakh ₹</th>
<th>UTR No. and Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>1.00</td>
<td>SBIN819057912672 dated 26.02.2019</td>
</tr>
<tr>
<td>2.</td>
<td>33.50</td>
<td>PUNBH19241242075 dated 29.08.2019</td>
</tr>
<tr>
<td>Total</td>
<td>34.50</td>
<td></td>
</tr>
</tbody>
</table>

2. That we have dismantle the alleged bye pass drain immediately.

3. That we are using the spray pond water in Imbibition and the excess cooling tower condensate in ash quenching. The excess spray pond water and excess cooling tower condensate will be treated through ETP.

4. That we ensure that we will run our ETP in effective manner to meet out the prescribed norms.

Corporate Office : 10-B, Rajendra Park, Pusa Road, New Delhi - 110 060
5. That we have installed Oil Skimmer to collect the oil and grease from the effluent.

6. That we have already closed our manufacturing operations on 20.05.2019 i.e. just after receiving your letter dated 13.05.2019.

7. That we will follow all the conditions imposed by the Pollution Board.

**PRAYER**

In view of the above and the interest of Justice, you are requested to

a. Withdraw the closure order dated 13-05-2019 and allow us to resume operations in the coming crushing season.

b. Revive the consent issued to us vide your letter no. 811/UPPCB/Muzaffarnagar (UPPCB RO) / CTO / Water / Muzaffarnagar /2017 dated 17-01-2018.

c. Issue necessary directions to the Executive Engineer, U.P. Power Corporation for reconnection of Power Supply and to the Executive Engineer, Jal Sanshan for reconnection of the Water Supply.

d. Issue necessary directions to the Regional Officer U.P. Pollution Control Board to allow the industry to reopen.

Thanking you,

Your’s Faithfully
For Indian Potash Limited Unit Titawi Sugar Complex

**General Manager**

CC: Regional Officer UPPCB Kamal Cinema Building Railway Road Muzaffarnagar U.P.